

অসম



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The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

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No.-125 Dispur, Monday 1st July 1996, 10th Asadha, 1918
(S.E)

GOVERNMENT OF ASSAM

ORDER BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 29th June, 1996

No. LGL. 160/95/83 :- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. X OF 1996
(Received the assent of the Governor on 28th June, 1996)

THE ASSAM CONTINGENCY FUND (SECOND AMENDMENT) ACT, 1996

AN

ACT

further to amend the Assam Contingency Fund Act, 1950

Preamble.

Whereas it is expedient to amend the Assam Contingency Fund Act, 1950, here-in-after called the principal Act.

It is hereby enacted in the Forty-seventh Year of the Republic of India as follows :-

Short title and Commencement.

1. (1) This Act may be called the Assam Contingency Fund (Second Amendment) Act, 1996.

(2) It shall come into force at once and shall remain valid upto 31st March, 1997.

Amendment of Section 3 of Assam Act, IX of 1950.

2. In the principal Act, in Section 3 the following proviso shall be added, namely :-

"Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 1996 a further sum of thirty crores of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund".

Repeal and Savings.

3. (1) The Assam Contingency Fund (Amendment) Ordinance, 1996 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the 7th day of June, 1996.

Assam
Contingency
Fund (Amendment)
Act, 1996

M.K. Deka
i/c Secretary to the Govt. of Assam
Legislative Department.